

41

**No. SRM-DEV-(NGT ORDER APP. NO.43 /2024-
OFFICE OF THE DEPUTY COMMISSIONER
DISTRICT SIRMAUR AT NAHAN (HP)**

Dated, Nahan, the 22/ 11/ 2024

To,

Consultant (Judicial),
NGT (Principal Bench), New Delhi.

**Subject: Reg. Reply/Response of respondent No. 02 in MA. No. 62/2024 in
Original Application No. 43/2023 Titled as Dinesh Kumar V/s
State of HP & Ors.,**

Sir,

In compliance of order dated 13-08-2024 passed by the Hon'ble National Green Tribunal Principal Bench in MA. No. 62/2024 in Original Application No. 43/2023 titled as Dinesh Kumar V/s State of HP & Ors., the detailed Reply/Response on behalf of respondent No. 02 i.e District Magistrate, District Sirmaur at Nahan is being enclosed herewith for your ready reference please.

Encls. As above.

Yours faithfully,


**District Magistrate
District Sirmaur at Nahan.**

**BEFORE THE HON'BLE PRINCIPAL BENCH NATIONAL
GREEN TRIBUNAL, NEW DELHI.**

MA. No.62/2024 IN OA NO. 43/2023

IN THE MATTER OF:

Dinesh Kumar

.....Petitioners.

Versus

State of H.P & others.

.....Respondents

INDEX

Sr. No.	Particulars	P. No.
1.	Reply/Response of the Respondent No. 02 (District Magistrate, District Sirmaur, HP) in terms of order dated 13-08-2024.	1-04
2.	ANNEXURE R1/1 The Photographs of retaining structures of M/s Bohar Limestone of Jai Singh Thakur & Sons	5-08
3.	ANNEXURE R1/2 The Written statement of complainant Sh. Dinesh Kumar	09
4	ANNEXURE R1/3 Copy of Direction issued by HPSPCB Paonta Sahib to the project proponents.	10-11
5	ANNEXURE R1/4 Written statement of M/s Balbir Singh Supa Ram for non-operation of unit.	12-13
6	ANNEXURE R1/5 The copy of agreement of M/s Bohar Limestone of Jai Singh Thakur & Sons with private land owner	14-22
7	ANNEXURE R1/6 The Photographs of the dumping site of M/s Bohar Limestone of Jai Singh Thakur & Sons	23
8	ANNEXURE R1/7 Copy of letter issued by HPPCB Paonta Sahib to Mining Officer, District Sirmaur.	24.
9	ANNEXURE R1/8 Reply of Mining Department vide letter No. 1266 dated 20-11-2024	25.


 Respondent No. 02

Inspection-cum-Action Taken Report in Compliance of Order dated 13-08-2024 passed by Hon'ble NGT in MA No. 62/2024 in OA No. 43/2023 titled Dinesh Kumar V/s State of HP &ors.

1. Preface

The Hon'ble NGT has registered the OA No. 43/2023 on a letter dated 14.08.2022 of Sh. Dinesh Kumar, S/o Lt. Sh. Shobha Ram, R/o Village & PO Banor, Tehsil Ponta Sahib, District Sirmour, Himachal Pradesh. That complaint alleges illegal & unscientific mining by M/s Bohar Lime Stone Mines and M/s Balbir Singh, Supa Ram Mine at Paonta Sahib, Distt. Sirmour HP and Hon'ble NGT vide order directed 03-03-2023 directed the Joint Committee of State PCB, DFO, Mining Department and District Magistrate, Sirmour, to visit the site and submit report. The said committee had filed its report which was considered by Hon'ble NGT during the hearing dated 05-10-2023, wherein following directions were passed to submit action taken report on the recommendations of Joint Committee. HPSPB submitted action taken report on 27.02.2024 and therefore Hon'ble NGT in the matter of M.A. no 62/2024 in O.A. No 43/2023 order dated 13.08.2024 has passed following directions:

"The above report clearly reveals that the two project proponents are required to do the restoration work which has not been completed.

Hence, Hon'ble NGT implead the District Magistrate as respondents 02 for filling their response.

2. Compliance Status of Recommendations of Joint Committee:

In compliance to the directions of the Hon'ble NGT mining sites in Vill. Khatwar, Banour, Tehsil Paonta Sahib, Distt. Sirmour were re-visited on 08.11.2024 by official of the State Pollution Board with mines representatives and complainant Sh. Dinesh Kumar.

The details of mines units involved in the matter i.e. M/s Bohar Lime stone Mine of Sh. Jai Singh Thakur & Sons, Village Banor, Tehsil Paonta Sahib, Distt. Sirmour, and M/s Balbir Singh, Supa Ram, VPO Banor, Tehsil Paonta Sahib, Distt. Sirmour, H.P. are given in **Index No. 1.**

Index No. 1:

Sr. No.	Name and Address of Limestone Mine	Capacity	Mining Area	Environmental Clearance	Consent Status	Operatio n Status
1.	M/s Bohar Limestone Mine of Jai Singh Thakur & Sons, Village Banor, Tehsil Paonta Sahib, Distt. Sirmour, H.P.	95800 M.T/year	4.15 Ha	Granted from MoEFCC, GoI vide letter no. J-11015/191/2015 -IA.II(M), dated 07.06.2017	Valid up to 31.03.2026	The mine was Operational during the inspection

2.	M/s Balbir Singh Supa Ram, VPO Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.	25000 M.T/year	0.847 Ha	Granted from MoEFCC, GoI vide letter no. J-11015/117/2015 -IA.II(M), dated 31.01.2017	Valid up to 31.03.2026	The mine was Non-Operational during the inspection
----	---	----------------	----------	---	------------------------	--

The point wise compliance report is given below in the Index no. 2:

Index No. 2 -


Sr. No	Conclusion/ Recommendations	Compliance Status
1	Repair and maintenance work of retaining wall Structures which has been initiated by the lessee of M/s Bohar Lime Stone mine of M/s Jai Singh Thakur & Sons should be completed within six months.”	<p>(i) M/s Bohar Limestone Mine of Jai Singh Thakur & Sons: - The repair and maintenance work of retaining wall structures has been completed. The lessee has provided wired retaining structures at locations mentioned below:</p> <p>a.) Retaining structure provided in the drainage channel of <i>Dunga Nallah</i> having appx. 1.5 meter width and 16 meter height.</p> <p>b.) Retaining structure provided in the slope of mine adjacent to road in course of <i>Dunga Nallah</i> having appx. 1.5 meter width and 6 meter height.</p> <p>c.) Parapet retaining structures are provided across five benches of mine having appx. 0.5 meter width and 1 meter height.</p> <p>The photographs of retaining structures provided are attached as Annexure-R1/1</p> <p>Complainant Sh. Dinesh Kumar who was present at the site also acknowledged the work carried out by M/s Bohar Lime Stone mine of Jai Singh Thakur & Sons and given his written statement regarding satisfactory work to protect the debris flowing into Nallah and has no objection regarding operation of the limestone mine. The written statement of complainant Sh. Dinesh Kumar is attached as Annexure-R1/2.</p> <p>(ii) M/s Balbir Singh Supa Ram: - The repair and maintenance work of retaining wall structures has not been initiated till date. The mine is non-operational since 24 June 2023. A letter was issued by HPSPCB Paonta</p>

		<p>Sahib vide letter no. 2871-76 dated 12.11.2024 to the mine owners to submit status of completion of work as per recommendations of the Joint Committee. (Annexure R1/3). M/s Balbir Singh Supa Ram submitted reply and given undertaking vide letter dated 15.11.2024 that limestone mine was non-operational. Copy of reply submitted by the unit is attached as (Annexure R1/4). The Mining office District Sirmaur at Nahan has also confirmed the Non Operational status of Lime Stone Mine.</p>
2	<p>The overburden/ mine waste from mining activities stacked at the mining site shall be properly reclaimed. It was also advised by committee that some other private land may be identified for dumping site to stack the mine waste. This will also enhance the working area of the mine and probability or debris flow also reduced.</p>	<p>(i) M/s Bohar Limestone Mine of Jai Singh Thakur & Sons: - M/s Bohar Limestone Mine of Jai Singh Thakur & Sons had identified private land to be used as dumping site to stack the mine waste as the old dumping site has been filled and stabilized with plantation. The copy of agreement with private land owner is annexed as Annexure- R1/5. The site has been made active and appx. 5000 MT of debris material has been dumped at this site. The photographs of the dumping site are annexed in Annexure-R1/6.</p> <p>(ii) M/s Balbir Singh Supa Ram: - The reclamation work is yet to be done by the M/s Balbir Singh Supa Ram as the mine is non-operational which was verified physically and undertaking has been given by the lessee that the reclamation and protection work shall be completed before resuming the mine operations. The lessee already has a private dumping site to stack the waste..</p>
3	<p>Assistant mining inspector, Rajpura is directed to monitor the progress of protection work on fort-nightly basis and submit report in this regard.</p>	<p>(iii) A letter was issued by HPPCB Paonta Sahib to Mining Officer, District Sirmaur at Nahan vide letter no. 2856-59, dated 11.11.2024 (copy annexed as Annexure-R1/7) and status report has been sought regarding the recommendation made by Joint Committee to monitor the progress of protection work. The mining department has submitted reply vide letter no.1266 dated 20.11.2024 copy of reply attached as (Annexure-R1/8) and reported that M/s Bohar Limestone Mine of Jai Singh Thakur & Sons has completed the protection work and additional private land has been acquired to stack the waste. Limestone mine</p>

46

		<p>& Sons has completed the protection work and additional private land has been acquired to stack the waste. Limestone mine of M/s Balbir Singh Supa Ram had carried out protection work prior of to monsoon season but suffered damage again in this monsoon. The protection work is under progress. The Mine has not resumed mining operation until the protection work is completed.</p>
--	--	--

The Action Taken Report/Response is submitted before the Hon'ble NGT with the request that the report may kindly be taken on record for consideration please.

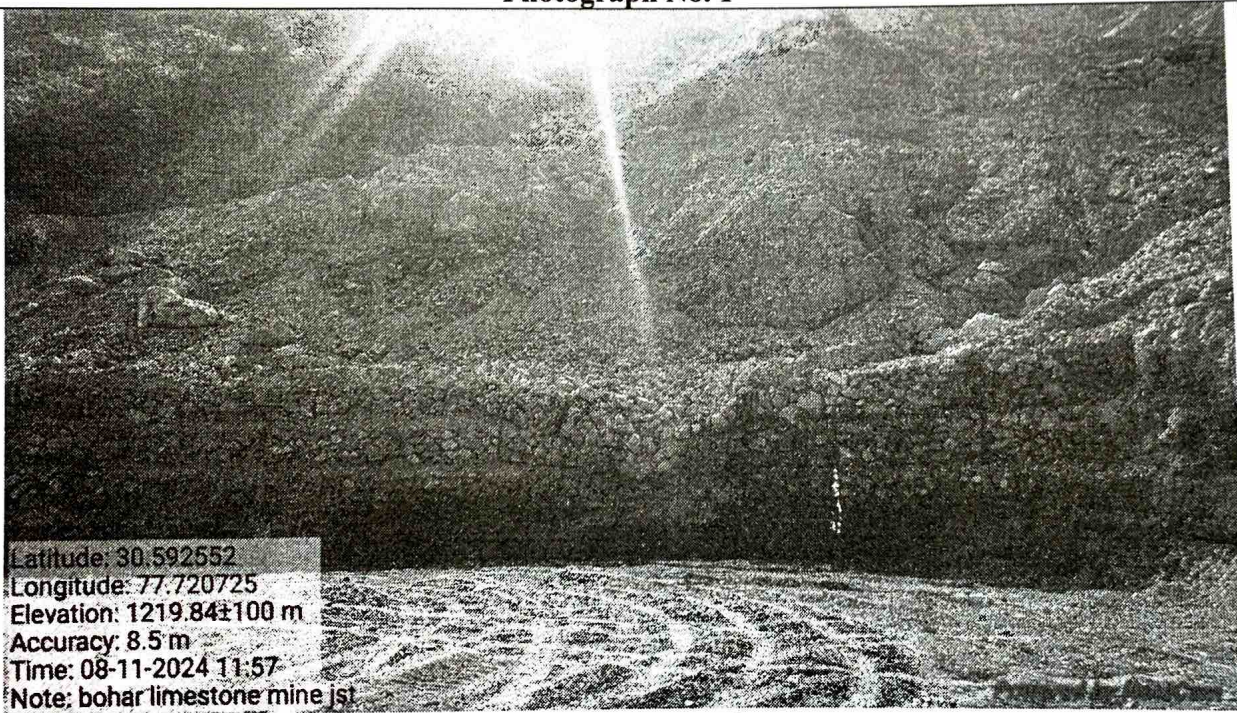

**District Magistrate
District Sirmour at Nahan,
HP.**

47

Inspection Photographs



Photograph No. 1



Photograph No. 2



Latitude: 30.592613
Longitude: 77.720697
Elevation: 1219.84±100 m
Accuracy: 7.1 m
Time: 08-11-2024 11:58
Note: bohar limestone mine

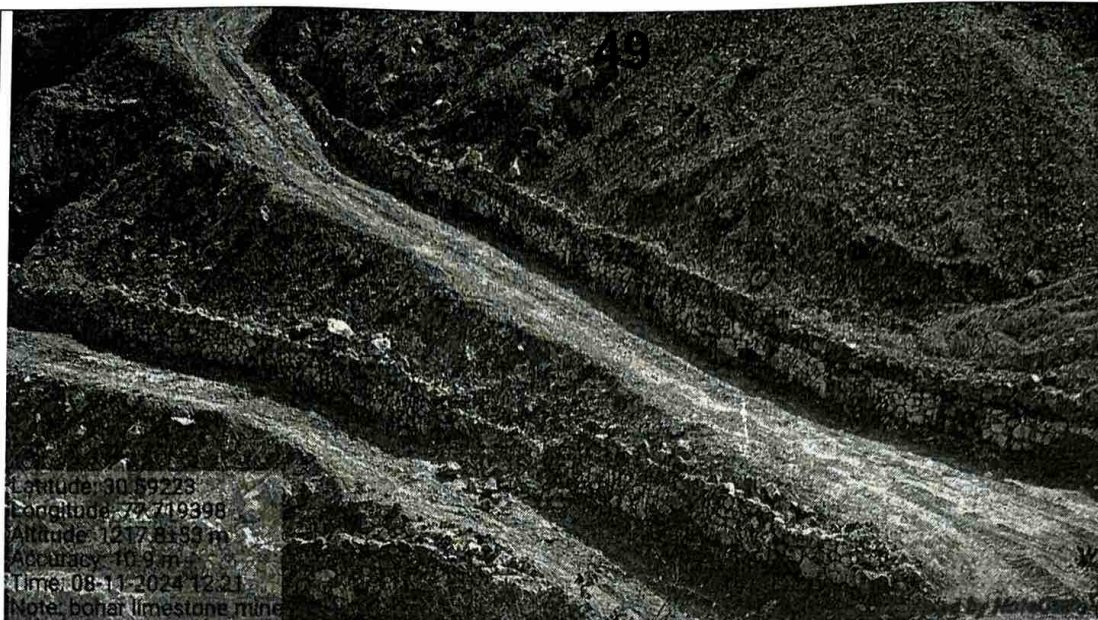
Photograph No. 3



Latitude: 30.592638
Longitude: 77.720691
Elevation: 1219.84±56 m
Accuracy: 5.8 m
Time: 08-11-2024 11:58
Note: bohar limestone mine

Photograph no. 4

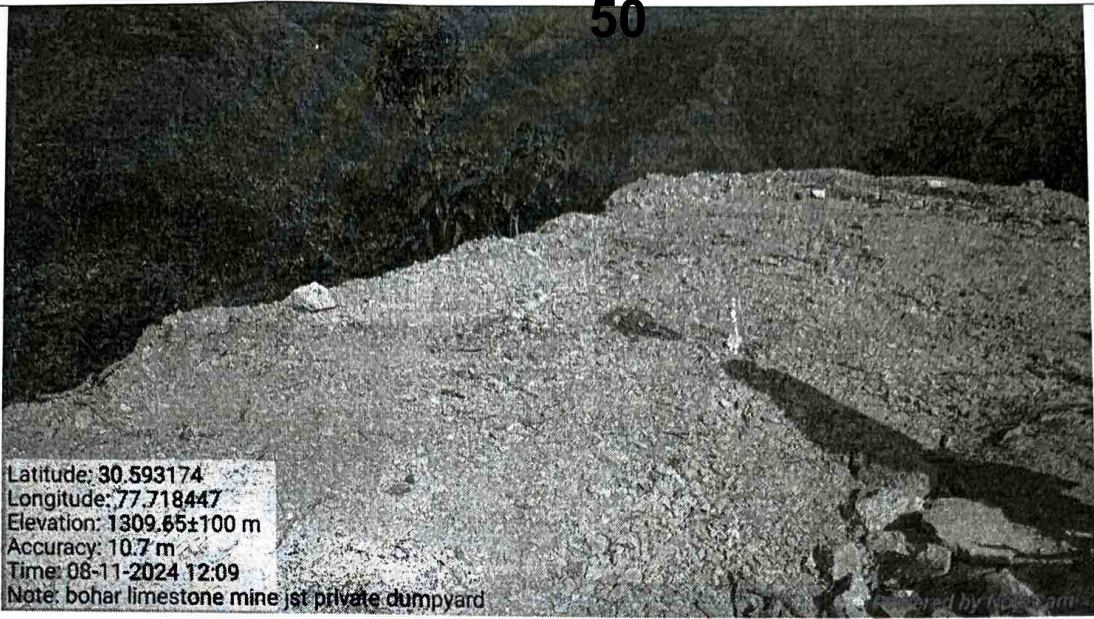
Photograph no. 1, 2, 3 and 4- Shows status of retaining wall structure constructed by M/s Bohar Lime Stone mine beside road between the mine and seasonal Dunga nallah which was found dry.



Photograph no. 5- Shows status of retaining wall structures provided at the slope of five benches in M/s Bohar lime stone mine

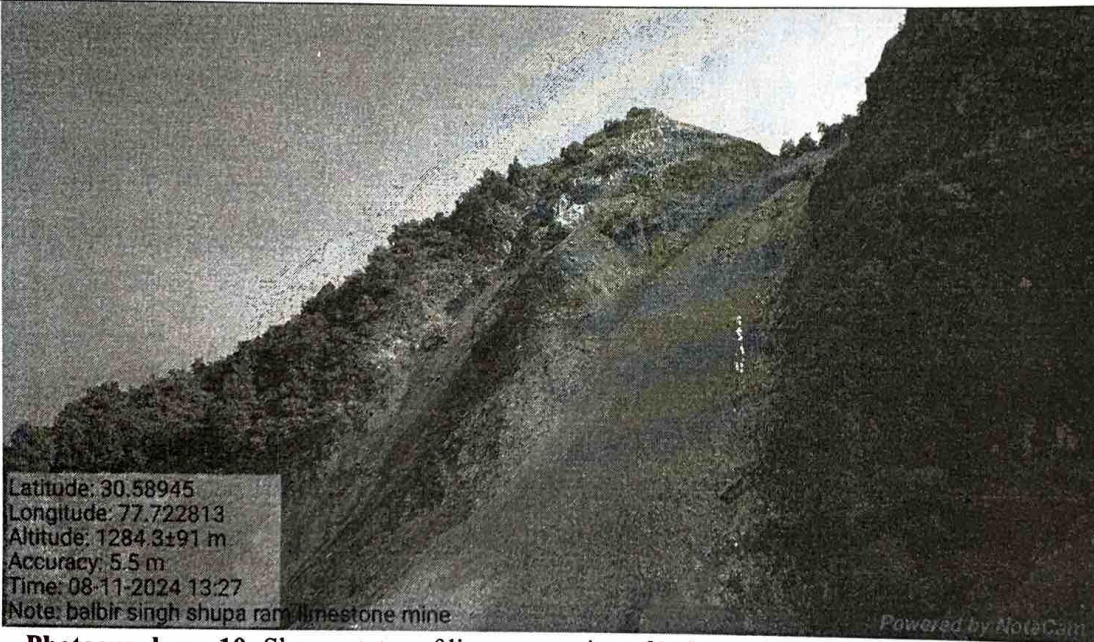


Photograph no. 6 – Shows status of retaining structures provided by M/s Bohar lime stone in the run off channel of seasonal dunga nallah to protect flow of debris and damage to property of local people



Photograph no. 9

Photograph no. 8 & 9 – Shows status of private dumping yard of M/s Bohar limestone mine



Photograph no. 10- Shows status of limestone mine of M/s Balbir Singh Supa Ram which is non-operational since 24 June 2023

सेवा में,

51

श्रीमान पर्यावरण अभियन्ता
 हि. प्र. प्रदूषण नियंत्रण बोर्ड,
 पांचता साहिब।

महोदय जी,

जैसा की आपको विदित है कि पूर्व में मेरे द्वारा " M/s. Gyan Singh, Thakur & Sons. " की बीहार लार्जम स्टेन माइंस के बारे में आपके विभाग की शिकायत मिली गई थी, और आपके विभाग ने मेरी शिकायत निवारण हेतु खान प्रबंधन को जरूरी दिशा निर्देश दिए थे। वह सभी दिशा निर्देश खान प्रबंधन द्वारा पूरे कर दिए गए हैं जिसके कुछ निम्न प्रकार से हैं :-

(1) → भारी बारिश के कारण जो

मलबा कुछ मात्रा में नाले में बह

जमीन की ओर आया था उसके रोकथाम की पूर्ण व्यवस्था प्रबंधन द्वारा कर दी गई है, और जिससे की अवधि में मलबा नाले में बहने से पूर्णता तक जाएगा। खान प्रबंधन के इस प्रयास से पूरी तरह संतुष्ट और आश्वस्त हूँ।

(2.) जो मलबा बह कर मेरी जमीन के नजदीक आ चुका

था वहां पर भी खान प्रबंधन ने सुरक्षा दिवार के माध्यम से मेरी जमीन और पेड़ों को सुरक्षित कर दिया है। जिससे अवधि के लिए मैं अपनी जमीन और पेड़ों को लेकर सुरक्षित महसूस कर रहा हूँ।

(3.) अतः मुझे यह लगता है कि मेरी शिकायत का पूर्णता निवारण

खान प्रबंधन द्वारा आपके दिशा निर्देश पर "खान प्रबंधन जांचकारी: नाहन" के दिशा निर्देशों पर पूरी तरह से कर दिया गया है।

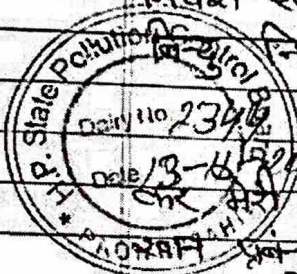
मैंसे श्री जयसिंह ठाकुर एंड सन्स की बीहार लार्जम स्टेन माइंस के चलने से मुझे व मेरे परिवार को किसी प्रकार का हर्षण नहीं है।

धन्यवाद।

Dinesh Kumar

दिनेश कुमार डा. श्री शोभाराम चौधन
 ग्राम - बनौर

Date 01/11/2024



FR
 R. S. S.
 2024

12-11-2024

52

Through Read. PostUrgent NGT Matter**H.P. STATE POLLUTION CONTROL BOARD**

REGIONAL OFFICE PAONTA SAHIB
HIMUDA Complex, Plot no. 1-3, Shubhkhera
Teh: Paonta Sahib, Distt: Sirmaur, Pin-173025

01704-225870
<https://hppcb.nic.in/>
pcbropaonta1@gmail.com



No. PCB/RO Paonta/ OA No. 43 of 2023/2024- 2871-76

Dated- 12-11-2024

From: The Regional Officer

To

1. M/s Balbir Singh Shupa Ram
VPO Banaur, Tehsil Paonta Sahib
District Sirmaur, H.P.
2. M/s Bohar Lime Stone Mine of Jai Singh Thakur & Sons
VPO Banaur, Tehsil Paonta Sahib
District Sirmaur, H.P.

Subject:- Compliance of order dated 13.08.2024 passed in MA No. 62/2024 in OA No. 43/2023 titled as Dinesh Kumar V/S State of H.P. & ors. pending before Hon'ble NGT, New Delhi

This is in reference to the HPSPCB Head Office letter no. 11666, dated 04.10.2024 and order dated 13.08.2024 passed by Hon'ble NGT (copy enclosed) on the subject matter cited above. In this context, some recommendations were made by the Joint Committee constituted by Hon'ble NGT which includes the following points:

- *Repair and maintenance work of retaining wall Structures which has been initiated by the lessee of M/s Bohar Lime Stone mine of M/s Jai Singh Thakur & Sons should be completed within six months*
- *The overburden/ mine waste from mining activities stacked at the mining site shall be properly reclaimed. It was also advised by committee that some other private land may be identified for dumping site to stack the mine waste. This will also enhance the working area of the mine and probability or debris flow also reduced."*

Hon'ble NGT in the aforementioned order has passed following directions:

"...5. The above report clearly reveals that the two project proponents are required to do the restoration work which has not been completed.

Hence, we implead the following as respondents in this M.A.

- i. HP State Pollution Control Board, through its Member Secretary.*
- ii. District Magistrate, Sirmaur Himachal Pradesh*
- iii. RO – MoEF & CC, Chandigarh.*
- iv. M/s Bohar Limestone Mines of Jai Singh Thakur & Sons, Village Banor, Tehsil Paonta Sahib, District Sirmaur, H.P.*
- v. M/s Balbir Sing Supa Ram, VPO Banor, Tehsil Paonta Sahib, Distt. Sirmaur, H.P.*

6. Let notice be issued to the above respondents, for filing their response at least one week before the next dated of hearing.

7. List on 25.11.2024..."

Through Regd. Post

Therefore, you are hereby directed to submit latest status/ATR report in this matter *within 3 days* positively so that the report may be submitted to Hon'ble NGT one week before the next date of hearing i.e. 25.11.2024 as per the orders.

Being an NGT matter, it is requested to prioritize the matter.

Yours faithfully

Enclosure: - As above (copy also sent through e-mail)



Atul Parmar
Regional Officer cum
Environmental Engineer
HPPCB Regional Office Paonta Sahib



Copy to:

1. The Member Secretary, HPSPCB, Him Parivesh, Phase-III, New Shimla-09, H.P. for information and further necessary action please.
2. The Deputy Commissioner, Sirmaur at Nahan for information and further necessary action please.
3. The Additional District Magistrate, Sirmaur at Nahan for information and further necessary action please.
4. The Mining Officer, Sirmaur at Nahan for information and further necessary action please.



Atul Parmar
Regional Officer cum
Environmental Engineer
HPPCB Regional Office Paonta Sahib

M/s. Balbir Singh Supa Ram

Banour Lime Stone Mines

V.P.O. Kamrau, Teh, Kamrau, Distt. Sirmour (H.P.)173029

Ref. No.Xit.....

Dated...15-11-2024..

To The Regional Officer,
H.P. State Pollution Control Board,
PAONTA SAHIB.

Sub:- 'Replying your letter no PCB/RO PAONTA/OA No 43 of 2023/2024.2871-76 dated 12-11-2024 regarding compliance of order dated 13-08-2024.'

Dear Sir, with reference to your above letter regarding repair and maintenance work of retaining structures and proper stacking of mine waste. In this regard a private land has been identified for dumping of mine waste.

FR
R.O

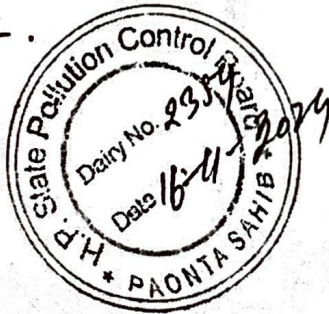
1) Hereby we are enclosing some photographs of retaining structures which has been constructed to arrest the flow of debris on the down ward slope.

16-11-2024

As per direction a private land has been identified for dumping of mine waste photographs enclosed herewith.

Kindly note that production work has been stopped from last one year.

Thanking you.



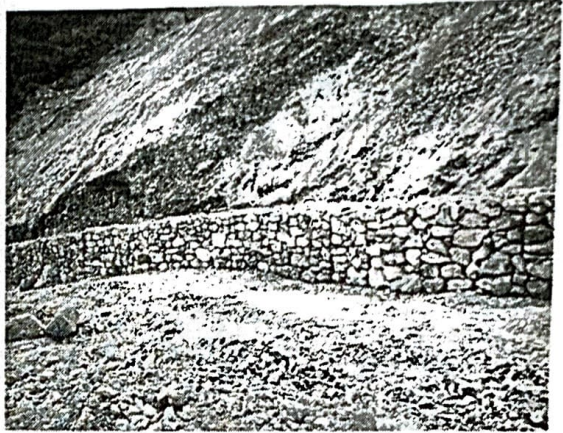
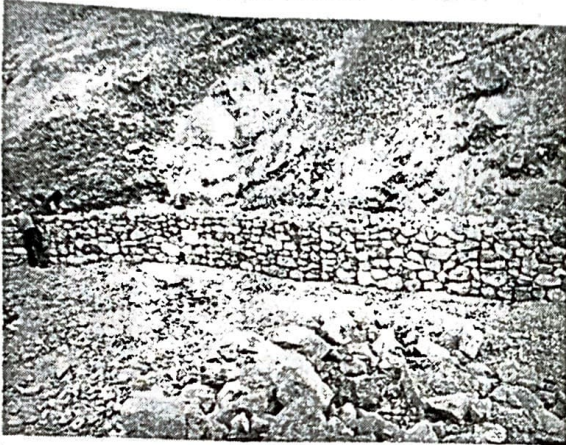
Yours faithfully,
[Signature]

Manager Mines
M/s Balbir Singh Supa Ram

By Hand

[Signature]
SEE 1 for ul

Rakesh Thakur
87279
55123





हिमाचल प्रदेश HIMACHAL PRADESH
इकरारनामा

08AA 661626

यह इकरारनामा आज दिनांक 19.12.2024 को मुकाम पांवटा साहिब में निम्नलिखित दोनों पक्षों के मध्य में तय हुआ है :

श्री मनी राम पुत्र श्री पतिया निवासी ग्राम छितली, बनौर, तह० कमरज,
जि० सिरमौर, हि०प्र० एवं

..... प्रथम पक्ष

एवं

श्री० जय सिंह ठाकुर एण्ड सन्य (ऑनर थोहर लाईम स्टोन माईन) मौजा बनौर,
तह० पांवटा साहिब, जि० सिरमौर, हि०प्र० वजरिये महाप्रबन्धक श्री राजेन्द्र
प्रसाद तिवारी पुत्र स्व. श्री येजनाथ तिवारी निवासी मकान नं० 205/10, देवी
नगर तह० पांवटा साहिब, जिला सिरमौर हिमाचल प्रदेश।

.....द्वितीय पक्ष

मनीशम

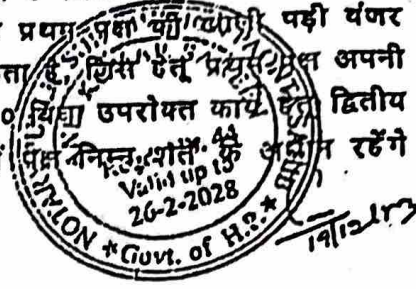
प्रथम पक्ष

द्वितीय पक्ष

.....शेष पेजों पर

Attested
Anil Kumar Sareen
ADVOCATE & NOTARY
Regn. No. 44196
Valid upto 26.02.28
Paonta Sahib (H.P.) India

57...
 यह कि प्रथम पक्ष भूमि छाता छातोमी नं० 59/192 किते 3 फुल भूमि 04-07
 विधा स्थित मोहाल घितली में आधी भूमि तादादी 02-03-10 विधा य'भूमि छाता छतरा
 नं० 741 तादादी 01-08 विधा स्थित मोहाल घितली अता फुल तादादी 03-11-10 विधा
 का मालिक य कायिज है, जो यंजर जमीन है तथा द्वितीय पक्ष ग्राम यनौर में जाईय
 स्टोन माईन चलाता है, जिससे फुल Waste निकलता है जिसके समाधान हेतु द्वितीय
 पक्ष अपने लाईम स्टोन माईन से फुल दूरी पर स्थित प्रथम पक्ष की पड़ी यंजर
 कदीम भूमि में अपना Waste मेटिरियल डालना चाहता है, जिस हेतु प्रथम पक्ष अपनी
 उपरोक्त भूमि से अपनी फुल अराजी तादादी 03-11-10 विधा उपरोक्त कार्य हेतु द्वितीय
 पक्ष को किराये पर देने हेतु तैयार है, जिस हेतु दोनों पक्ष निम्न शर्तों के अधीन रहेंगे



1. यह कि प्रथम पक्ष अपनी फुल अराजी तादादी 03-11-10 विधा स्थित मोहाल घितली द्वितीय पक्ष को मु० 60,000/- रु० (साठ हजार रुपये मात्र) सालाना के हिसाब से 5 (पांच) वर्षों के लिए देने को तैयार है, जोकि दिनांक 01.01.2024 से शुद्ध होगा तथा 01.01.2024 को प्रथम पक्ष उक्त अराजी का कब्जा द्वितीय पक्ष को दे देगा और द्वितीय पक्ष अपना वेस्ट मेटिरियल उक्त प्लॉट में डालेगा ।
2. यह कि उपरोक्त तय रकम द्वितीय पक्ष प्रथम पक्ष को प्रत्येक वर्ष एडवांस में अदा करेगा, जोकि द्वितीय पक्ष प्रथम पक्ष को प्रत्येक वर्ष की दिनांक 20 जनवरी तक अदा करेगा ।
3. यह कि आस-पास की जमीनों की सुरक्षा तथा वेस्ट मेटिरियल को फैलने से रोकथाम हेतु द्वितीय पक्ष उपरोक्त भूमि के चारों ओर क्रेट वाल का निर्माण करेगा तथा इस निर्माण कार्य हेतु आवश्यक लेबर को लगाने में प्राथमिकता प्रथम पक्ष तथा प्रथम पक्ष के परिवार को देगा ।
4. यह कि प्रथम पक्ष उपरोक्त तयशुदा रकम के अलावा अन्य कोई भी दावा किसी भी प्रकार का अपनी भूमि खराब होने या भूमि का सुधार करने के नाम पर करने का अधिकारी नहीं होगा तथा न ही प्रथम पक्ष का कोई भी जायज वारसान/परिवार कोई दावा पेश कर सकेगा ।

मनीर/म
 प्रथम पक्ष

Attested
 Anil Kumar Sareen
 ADVOCATE & NOTARY
 Regn. No. 14/196
 Valid upto 26.12.28
 JALON (H.P.) India

द्वितीय पक्ष

शेष पेज तीन पर

..3..

यह कि उपरोक्त भूमि में किसी भी प्रकार के पेड़/पौधे/झाड़ी इत्यादि का जिम्मेदार हर प्रकार से प्रथम पक्ष होगा तथा द्वितीय पक्ष की इसमें कोई जिम्मेदारी न होगी।

6. यह कि यदि प्रथम पक्ष या उसके परिवार का कोई तबस्य द्वितीय पक्ष को उपरोक्त प्लॉट में नेटिरियन डालने से बाधित करता है या किसी प्रकार से डराता धमकाता है तो इसकी समस्त जिम्मेदारी प्रथम पक्ष की होगी और कार्य बाधित होने पर द्वितीय पक्ष नुकसान की भरपाई प्रथमपक्ष से कर सकेगा।

7. यह कि द्वितीय पक्ष द्वारा तयशुदा समय पर रकम न देना प्रथम पक्ष द्वितीय पक्ष को अपना उक्त प्लॉट प्रयोग करने से रोक

8. यह कि द्वितीय पक्ष प्रथम पक्ष को अपने प्लॉट कभी नहीं डालेगा।



यह कि उपरोक्त इकरारनामा की शर्तें दोनों पक्षों के दिशा निर्देश के मुताबिक लिखी व टाईप की गई हैं, जोकि दोनों पक्षों ने बिना किसी दबाव व बहकाए भलाभाति पढ़ थ समझ ली हैं।

आज दिनांक 19.12.2023 को यह इकरारनामा बिना किसी के बहकाए, सिखाए अपनी मर्जी से लिखवाया तथा पढ़कर सुनाया गया, जिसे दोनों पक्षों ने सही मानकर हस्ताक्षर किये हैं, तथा दोनों पक्ष उपरोक्त शर्तों के अधिन रहेंगे तांकि वक़्त जरूरत काम आवे।

गवाह:- पुलापति

1. श्री जताप सिंह S/O श्री विजा राम
नि. ग्राम, कितली, तह. अमरकोट
जि. सि. जालंधर, दि. ज. 1912

अनिल कुमार
प्रथम पक्ष

2. श्री धरम सिंह S/O श्री मोशी राम
नि. ग्राम शकुड़ी (गुर्दा), तह. अमरकोट,
जि. सि. जालंधर, दि. ज. 1912

[Signature]
द्वितीय पक्ष

his
been presented before me for execution
the executant personally to day on 1912
the contents of the same has been read
and explained to the executant which
have been admitted to be correct.
the executant has been identified by

Attested
[Signature]
Anil Kumar Sareen
NOTARY

राजस्व विभाग, हिमाचल प्रदेश - नबाल जमावर्दी

व.स.जी.ए रकम संख्या: 3312131423320481

मकान नुम्बर : 100
डीवा नुम्बर : 10
गुण नुम्बर : 11

जोखान : धितानी

साल : 2017-2018

किसान का नाम: श्रीमान-श्री-श्री

1. किराने
2. कपड़ा
3. दूध
4. दाल
5. अनाज
6. मसाले
7. चमड़ा
8. लकड़ें
9. पत्थर
10. मृदा
11. अन्य

क्र.सं.	साल	विवरण	प्रमाण	किसान का नाम	किसान का पता	किसान का मोबा. नं.	किसान का बैंक अकाउंट नं.
38	182	781088
39	130	717
40		722

31/7/23

31/7/2023
PK. 1/2023
Teh. Kullu (M.P.)

Verified that this copy has been generated from the database of Revenue Department, HP as accessed by the Lok Mitra Kendra LMK BOKALPAV on 31-July-2023
To Verify, enter the Copy No above Bar Code
Link: //himbhooanilmk.nic.in
For Verify Note: 1. No. of Rev. Cir. No. 172
Date: 31-07-2023
Jam 1107232711

श्री ० जय सिंह ठाकुर एण्ड सन्स (ऑनर चोहर लार्ज स्टोन मारिन) मोजा बनौर

राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

पता.सी.ए रसीद संख्या: 3304114422886177
 नाम : ३३
 रियासति : ३३

नकल शुल्क : 1.00
 सेवा शुल्क : 10
 कुल शुल्क : 11

जिला :
 जमाबंदी :
 पुराना :
 नया : 244

मोहताब : पितली

साल : 2017-2018

रकबा इकाई: बीघा-बि.-दि.

क्र.सं.	खेती का नाम	नाम आसिफ व पहचान	नाम कातकार व पहचान	नाम बाई व टीगर वसायत आचकारी	अन्वय संख्या	रकबा इकाई व क्षेत्र	रकबा इकाई व क्षेत्र	रकबा इकाई व क्षेत्र
1	2	3	4	5	6	7	8	9
101	कमल सिंह पुत्र लोदी राम पुत्र लोदी राम				741	01-01-00		
123	रामसिंह काली							

2017



हिमाचल प्रदेश HIMACHAL PRADESH
इकरारनामा

यह इकरारनामा आज दिनांक 19.12.2024 को मुकाम पांवटा साहिब में निम्नलिखित दोनों पक्षों के मध्य में तय हुआ है :

श्री प्रताप सिंह पुत्र श्री यिजा राम निवासी ग्राम छितली, बनौर, तह० फमरऊ,
जि० सिरमौर, हि०प्र० एवं

..... प्रथम पक्ष

एवं

श्री जय सिंह ठाकुर एण्ड सन्य (ऑनर घोहर लाईम स्टोन माईन) मौजा बनौर,
तह० पांवटा साहिब, जि० सिरमौर, हि०प्र० वजरिये महाप्रबन्धक श्री राजेन्द्र
प्रसाद तिवारी पुत्र स्व. श्री वैजनाथ तिवारी निवासी मकान नं० 205/10, देवी
नगर तह० पांवटा साहिब, जिला सिरमौर हिमाचल प्रदेश।

प्रताप सिंह
प्रथम पक्ष

Attested
Anil Kumar Sareen
ADVOCATE & NOTARY
Regn. No. 44
H.P. dated 26.02.20
Pantnagar (H.P.) India

.....द्वितीय पक्ष

.....शेष पेज को पर

....2....

यह कि प्रथम पक्ष भूमि छाता खतोनी नं० 51/104 किते 10 फुल भूमि 08-01 या स्थित मोहाल चितली का माजिक य काथिग है, जो वंणर जमीन है तथा द्वितीय पक्ष ग्राम यनौर में लाईम स्टोन माईन पलाता है, गिराते फुण Waste निकलता है जिसके समाधान हेतु द्वितीय पक्ष अपने लाईम स्टोन माईन से फुण दूरी पर स्थित प्रथम पक्ष की खाली पड़ी वंणर कदीम भूमि में अपना Waste मेटिरियल डालना चाहता है, जिस हेतु प्रथम पक्ष अपनी उपरोक्त भूमि से अपनी अराजी खसरा नं० 728 तादादी 00-17-00 विधा उपरोक्त कार्य हेतु द्वितीय पक्ष को किराये पर देने हेतु तैयार है, जिस हेतु दोनों पक्ष निम्न शर्तों के अधीन रहेंगे :

1. यह कि प्रथम पक्ष अपनी फुल अराजी से खसरा नं० 728 तादादी 00-17 विधा स्थित मोहाल चितली द्वितीय पक्ष को मु० 20,000/- रु० (बीस हजार रुपये मात्र) सालाना के हिसाब से 5 (पांच) वर्षों के लिए देने को तैयार है, जोकि दिनांक 01.01.2024 से शुरु होगा तथा 01.01.2024 को प्रथम पक्ष उक्त अराजी का कब्जा द्वितीय पक्ष को दे देगा और द्वितीय पक्ष अपनारे मेटिरियल उक्त प्लॉट में डालेगा ।
2. यह कि उपरोक्त तय रकम द्वितीय पक्ष प्रथम पक्ष को मूल्य के बराबर रकम में अदा करेगा, जोकि द्वितीय पक्ष प्रथम पक्ष को मूल्य के बराबर रकम 20 जनवरी तक अदा करेगा ।
3. यह कि आस-पास की जमीनों की सुरक्षा तथा वेस्ट मेटिरियल को फैलने से रोकथाम हेतु द्वितीय पक्ष उपरोक्त भूमि के चारों ओर क्रेट वाल का निर्माण करेगा तथा इस निर्माण कार्य हेतु आवश्यक लेयर को लगाने में प्राथमिकता प्रथम पक्ष तथा प्रथम पक्ष के परिवार को देगा ।
4. यह कि प्रथम पक्ष उपरोक्त तयशुदा रकम के अलावा अन्य कोई भी दावा किसी भी प्रकार का अपनी भूमि खराब होने या भूमि का सुधार करने के नाम पर करने का अधिकारी नहीं होगा तथा न ही प्रथम पक्ष का कोई भी जायज वारसान/परिवार कोई दावा पेश कर सकेगा ।
5. यह कि उपरोक्त भूमि में किसी भी प्रकार के पेड़/पौधे/झाड़ी इत्यादि का जिम्मेदार हर प्रकार से प्रथम पक्ष होगा तथा द्वितीय पक्ष की इसमें कोई जिम्मेदारी न होगी।

प्रथम पक्ष

श्री. कुमार सारेण
ADVOCATE & NOTARY
REG. NO. 11706
26-2-2024
शेष पेज तीन पर

यह कि यदि प्रथम पक्ष या उसके परिवार का कोई सदस्य द्वितीय पक्ष को उपरोक्त प्लॉट में मेटिरियल डालने से बाधित करता है या किसी प्रकार से डराता धमकाता है तो इसकी समस्त जिम्मेदारी प्रथम पक्ष की होगी और कार्य बाधित होने पर द्वितीय पक्ष नुकसान की भरपाई प्रथमपक्ष से कर सकेगा ।

- 7. यह कि द्वितीय पक्ष द्वारा तयशुदा समय पर रकम न देने पर प्रथम पक्ष द्वितीय पक्ष को अपना उक्त प्लॉट प्रयोग करने से रोक सकता है ।
- 8. यह कि द्वितीय पक्ष प्रथम पक्ष को अपने प्लोट से मलवा खाली करने का दवाय कभी नहीं डालेगा ।

यह कि उपरोक्त इफरारनामा की शर्तें दोनों पक्षों के दिशा निर्देश के मुताबिक लिखी व टाईप की गई हैं, जोकि दोनों पक्षों ने बिना किसी दवाय व बहकाए भलीभांति पढ़ व समझ ली हैं।



आज दिनांक 19.12.2023 को यह इफरारनामा बिना किसी के बहकाए, सिखाए अपनी मर्जी से लिखवाया तथा प्रत्येक पक्षीय भाग पर अक्षरों से दोनों पक्षों ने सही मानकर हस्ताक्षर किये हैं, तथा दोनों पक्षों के उपस्थित रहने के अधिन रहेंगे ताकि वक़्त जरूरत काम आवे।

गवाह:-

- 1. श्री मनीश शर्मा
जि. काठ दिल्ली तद. मभरक
वि. सि.मॉ. वि. 5.
- 2. श्री दामन सिंह (सोनी) मीरापुर
जि. काठ शाहदो (गुडिन) तद. मभरक
वि. सि.मॉ. वि. 5.

हस्ताक्षर

प्रथम पक्ष

द्वितीय पक्ष

his.....
has been presented before me for execution
by the executant personally to day on.....
the contents of the same has been read
over an explained to the executant which
have been admitted to be correct.
The executant has been identified by.....
I am personally know to me.

Attested
Anil Kumar Sareen
ADVOCATE & NOTARY
Regn. No. 44196
Valid from 26.02.28
Panna Sahib (M.P.) India

विभाग, हिमाचल प्रदेश - नकल जमावंदी

एन.पी.ए रसीद संख्या: 3353105824178934
 नाम : BB
 पिता/पति : BB

नकल शुल्क : 1.00
 सेवा शुल्क : 20
 कुल शुल्क : 21

मोहाल : पितली

साल : 2017-2018

क्र.सं.	नाम भूजिक व पहचान	नाम कर्ताकार व पहचान	मांग काह व हीमर वसायत आवपाती	अम्बर खजरा इत	रकरा हर खेत व मिजमन काह मर किमन अरखी	रकरा इकाई: बीघा-बि-दि.	हिस्सा या पैमाना इकीपत व तटीका काह	किफियत
2	3	4	5	6	7	8	9	
184	अमर सिईं पुन खेज खन पुन किजे खन स्थानिय काली	अमर व कजम खीव		684	00-08-00		अमर व कजम खन	
				685	01-13-00		टिपर म.(1)	
				686	00-11-00			
				687	00-10-00			
				689	00-18-00			
				692	01-11-00			
				697	00-07-00			
				702	00-10-00			
				703	00-16-00			
				728	00-17-00			
				10	00-01-00			

विभाग नकल - विमल

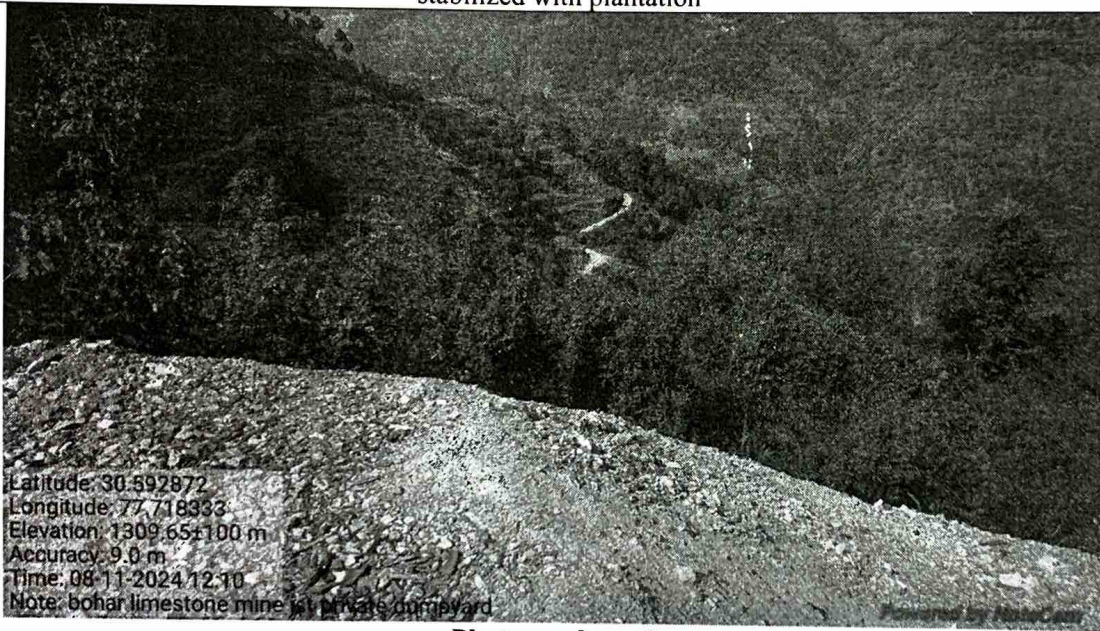
दिनांक: 10-Dec-2023

पृष्ठ संख्या: 1

65



Photograph no. 7- Shows status of filled old dumping yard of M/s Bohar lime stone mine stabilized with plantation



Latitude: 30.592872
Longitude: 77.718933
Elevation: 1309.65±100 m
Accuracy: 9.0 m
Time: 08-11-2024 12:10
Note: bohar limestone mine private dumping yard

Photograph no. 8

Through Regd. Post

Urgent NGT Matter**H.P. STATE POLLUTION CONTROL BOARD**REGIONAL OFFICE PAONTA SAHIB
HIMUDA Complex, Plot no. 1-3, Shubhkhera
Teh: Paonta Sahib, Distt: Sirmaur, Pin-17302501704-225870
<https://hppcb.nic.in/>
pcbropaonta1@gmail.com

No. PCB/RO Paonta/ OA No. 43 of 2023/2024- 2856-59

Dated- 11-11-2024

From: The Regional Officer

To

The Mining Officer
Nahan, Distt. Sirmaur, H.P.

Subject:- Compliance of order dated 13.08.2024 passed in MA No. 62/2024 in OA No. 43/2023 titled as Dinesh Kumar V/S State of H.P. & ors. pending before Hon'ble NGT, New Delhi

Sir,

This is in reference to the HPSPCB Head Office letter no. 11666, dated 04.10.2024 and order dated 13.08.2024 passed by Hon'ble NGT (copy enclosed) on the subject matter cited above. In this context, some recommendations were made by the Joint Committee constituted by Hon'ble NGT which includes the following point:

"Assistant Mining Inspector, Rajpura is directed to monitor the progress of protection work on fort-nightly basis and submit report in this regard."

Therefore, you are hereby requested to submit latest status/ATR report in this matter **within 3 days** positively so that the report may be submitted to Hon'ble NGT one week before the next date of hearing i.e. 25.11.2024 as per the orders.

Being an NGT matter, it is requested to prioritize the matter.

Enclosure: - As above (copy also sent through e-mail)



Yours faithfully,

Atul Parmar
Regional Officer cum
Environmental Engineer
HPPCB Regional Office Paonta Sahib

Copy to:

1. The Member Secretary, HPSPCB, Him Parivesh, Phase-III, New Shimla-09, H.P. for information please.
2. The Deputy Commissioner, Sirmaur at Nahan for information please.
3. The Additional District Magistrate, Sirmaur at Nahan for information please.

Atul Parmar
Regional Officer cum
Environmental Engineer
HPPCB Regional Office Paonta Sahib

No.Udyog (Court) OA No. 43/2023/Dinesh/- 1266
Office of the Mining Officer, Nahan
District Sirmour (H.P.)
Dated 20/11/2024 Nahan

To

Regional Officer,
Cum Environmental Engineer,
HPPCB Regional Office Paonta Sahib
Subject: Compliance of order dated 13.08.2024 passed in MA No. 62/2024 in OA
No. 43/2023 titled as Dinesh Kumar V/s State of H.P. &ors. Pending
before Hon'ble NGT, New Delhi.

Sir,

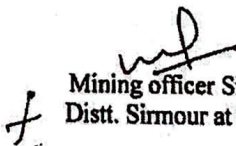
This is in connection to the report submitted by the office of undersigned in reference to your office letter no. PCB/RO (Pt) Various NGT/2023-2760 dated 12.01.2024 and further with reference to your office letter No.PCB/RO Paonta/OA No. 43 of 2023/2024-2856-59 dated 11-11-2024 on the subject cited above.

It is submitted that in compliance with the directions issued by the Hon'ble NGT's Joint Committee in the case OA No. 43/2023, field inspections were conducted by the department. The findings are as follows:

1. **M/s Balbir Singh Supa Ram:** The directions issued prior monsoon season to the leaseholder concerning protection work have been complied with. However, due to the monsoon season, the retaining structures were partially damaged post monsoon. Further the lease holder was directed to install additional retaining structure in the nalla to arrest the debris from the mine area. The work is under progress. Resulting, the mining operations at this site has not restored, till the necessary protection measures are completed.
2. **M/s Jai Singh Thakur & Sons:** The lease holder has ensured the compliance of the instruction issued by the department. Necessary protection work has been carried out by the lease holder in the lease area and area downward to the lease area. The field officials are directed to keep vigil and ensure the compliance w.r.t. protection work. The lease holder has also acquired the additional area outside the mining lease to stack the waste muck. The mining lease is currently operational.

It is further submitted that, the field officials are directed to regularly inspect the area and ensure the compliances as directed by this office.

Submitted for your further necessary action please.


Mining officer Sirmour
Distt. Sirmour at Nahan